

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/TT/2019

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Asset 1- 2 Nos. 765 kV line bays at 765/400 kV Bilaspur Pooling Station (POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765 kV D/C line) alongwith 2 Nos. 240 MVAR, 765 kV switchable line Reactors at 765/400 kV Bilaspur Pooling Station end under POWERGRID Works associated with additional System Strengthening for Sipat STPS in Western Region
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 12 Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K Jain, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for approval of transmission tariff for 2 Nos. 765 kV line bays at 765/400 kV Bilaspur Pooling Station (POWERGRID) (for Bilaspur PS (PG)-Rajnandgaon (TBCB) 765 kV D/C line) alongwith 2 Nos. 240 MVAR, 765 kV switchable line Reactors at 765/400 kV Bilaspur Pooling Station end under POWERGRID Works associated with additional System Strengthening for Sipat STPS in Western Region. The investment approval of the project was accorded on 22.7.2016, at an estimated cost of ₹91.19 crore including IDC of ₹5.38 crore.



2. The representative of the Petitioner further submitted that there is no time over-run in case of the instant asset. He submitted that as per the investment approval, the transmission scheme was scheduled to be put into commercial operation during November, 2018 to March, 2019 progressively matching with the COD of associated transmission line, being implemented through TBCB route and the instant asset was put under commercial operation on 31.3.2019. He submitted that there is no cost over-run in case of the instant asset as the estimated completion cost of ₹7305.08 lakh is within the apportioned approved cost of ₹7708.87 lakh.

3. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with an advance copy of the same to the respondents:-

- (i) Statement indicating amount of discharge for Initial Spares and IEDC.
- (ii) Tariff Forms-4, 4A, 5, 5A, 5B, 9, 9A, 12, 12A, 13, 14 and 15.
- (iii) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:-

Activity	Schedule		Actual		Achieved	
	From	To	From	To	From	To
Land Acquisition						
LOA						
Supplies (structures, equipment, etc.)						
Foundation						
Civil Works and erection						
Testing and COD						

- (iv) Details of year-wise discharge of the initial spares.

4. The Commission further directed the respondents to file their reply by 6.4.2020 and the petitioner to file its rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.



5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

